

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 11315/2023

(Arising out of impugned final judgment and order dated 18-07-2023 in CRLOP No. 20711/2018 passed by the High Court Of Judicature At Madras)

THE DIRECTOR OF VIGILANCE AND ANTI-CORRUPTION

Petitioner(s)

VERSUS

EDAPPADI PALANISWAMY & ANR.

Respondent(s)

(IA No.181665/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 17-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Dushyant Dave, Sr. Adv.  
Mr. D.kumanan, AOR  
Mr. Sheikh F Kalia, Adv.  
Mrs. Deepa. S, Adv.  
Ms. Akanksha Mehta, Adv.

For Respondent(s) Mr. C A Sundaram, Sr. Adv.  
Mr. K Gowtham Kumar, Adv.  
Ms. Rohini Musa, Adv.  
Mr. Vishwaditya Sharma, Adv.  
Mr. Balaji Srinivasan, AOR  
Mr. V Prabhu, Adv.  
Mr. Rakesh Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List this matter on 29.11.2023.

(VARSHA MENDIRATTA)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR